

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

CP(IB) No. 567/KB/2017

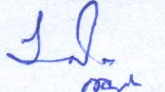
**Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 06th November 2017, 10.30 A.M

Name of the Company		Sarthak Entertainment (P) Ltd -Vs- Atlas PVC Pipes (P) Ltd.	
Under Section		8 & 9 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

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SARTHA ENTERTAINMENT


2/11/17

ORDER

Petitioner has filed this petition u/s. 8 and 9 of the Insolvency & Bankruptcy Code, 2016 (IBC). Petitioner has attached the demand notice which was sent by Advocate, Shri Soumen Das but he has not filed any authorization letter to show that he was authorized for issuing the demand notice. Petitioner has also not complied with the provisions of Section 9(3)(b) and (c) of the IBC. Petitioner is directed to comply of this provision and file supplementary affidavit annexing documents in compliance of section 9(3)(b) and (c) of IBC within 7 days.

As per directions of the Hon'ble NCLAT in Innoventive Industries case notice is to be issued on the corporate debtor. Registry is directed to issue notice on the corporate debtor and handover the same to the petitioner for

making effective service on the corporate debtor and file affidavit of service within 7 days from today.

List on 21/11/2017 for admission.


Jd

(Jinan K.R.)
Member (J)


Jd

(Vijai Pratap Singh)
Member (J)